

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

Item No. 101
(IB)-168(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Pvt. Ltd.

.... Applicant/petitioner

v.

Mehak Realtech Pvt. Ltd.

.... Respondent

Under Section 7 of IBC.

Order delivered on 12.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Applicant/petitioner: Mr. Shashank K. Lal, Adv. for FC


For the respondent Mr. Sumit Malhotra, Mr. Mansumyer Singh, Advs.
for CD.

ORDER

Learned counsel for the respondent states that the reply shall be filed during the course of the day and a copy thereof shall be furnished to the counsel for the petitioner.

List for arguments on 14.02.2019.


(M. M. KUMAR)
PRESIDENT


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)